

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 9

CP(IB) No. 220/Chd/Hry/2021

Under Section 9, IBC 2016

In the matter of:-

Industrial Metal Corporation

.....Petitioner/Operational Creditor

Vs.

K.S. Pipe Fittings Pvt. Ltd.

.....Respondent/Corporate Debtor

Present :

Mr. Umang Goyal, Advocate for the petitioner/operational creditor.
Mr. Mast Ram Chechi, PCS, proxy for Mr. Ankit Sharma, Advocate for the respondent/corporate debtor.

Reply filed vide diary No. 01429/6 dated 23.12.2022. The same is taken on record. Let copy of the same be supplied to the opposite counsel. Rejoinder, if any, may be filed within three weeks with a copy in advance to the counsel opposite. Learned counsel for parties are also directed to file short written submissions atleast one week before the next date of hearing by exchanging copies with each other. List on 10.05.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

March 13, 2023
VN